

SBFC Finance Limited
(erstwhile SBFC Finance Private Limited)
Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from SBFC Finance Limited. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of SBFC Finance Limited, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Sl. No.	Name Of The Borrower / Address & Name of Trust	Date Of Demand Notice & NPA	Loan And Outstanding Amount	Description Of Secured Assets
1.	1. JVG FOOD SUPPLIMENTS COMPANY, Naugon Usfar, Sonkh Road, Mathura, Uttar Pradesh- 281004. 2. MANPAL, 1. Naugan, Navganva, Mathura, Usfar, Uttar Pradesh- 281004. 3. HEMA, Naugan, Navganva, Mathura, Usfar, Uttar Pradesh- 281004.	Notice Date: 16th October 2024 NPA date: 5th July 2023	Loan Account No. 4021060000160494 (PR011101419) Total Outstanding: Rs. 16,50,000/- Total Outstanding amount: Rs. 21,19,195/- (Rupees Twenty One Lakh(s) Nineteen Thousand One Hundred Ninety Five Only) as on 3rd October 2024	All that piece and parcel of property area 83.37 sq. mtrs. situated at Mauja Palikhedra, Tehsil and District Mathura and property bounded as under- East- Mathura Saunk Road, West- Others H. No. North- Remaining part of property, South- Plot No. 16.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder.

Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 7th November 2024
Place: Mathura

Sd/- Authorized Officer
SBFC Finance Limited

SRI AMARNATH FINANCE LIMITED
Regd. Office: 4883-4884, Second Floor, Main Road, Kucha Ustad Dag, Chandni Chowk, Delhi-110006 Phone No.: 011-23953204
Email: amarnath1finance@gmail.com, CIN No. L74899DL1985PLC020194

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2024
(Rs. In Lakhs) except EPS

Sl. No	Particulars	Quarter Ended		Six Months Ended		Year ended	
		30.09.2024 (Unaudited)	30.06.2024 (Unaudited)	30.09.2023 (Unaudited)	30.09.2024 (Unaudited)	30.09.2023 (Unaudited)	31.03.2024 (Audited)
1	Total income from operations (net)	146.32	136.99	136.90	283.32	242.13	524.20
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	112.16	99.15	102.81	211.30	169.87	383.08
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	112.16	99.15	102.81	211.30	169.87	383.08
4	Net Profit / (Loss) from ordinary activities after tax	85.15	77.45	80.24	162.60	132.50	274.08
5	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	85.15	77.45	80.24	162.60	132.50	274.08
6	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	85.15	77.45	80.24	162.60	132.50	274.08
7	Equity Share Capital	998.00	998.00	998.00	998.00	998.00	998.00
8	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)						6,297.83
9	Earnings Per Share (Face value of Rs.10 each) (for continuing and discontinued operations)						
	- Basic (not annualized)*	0.85	0.78	0.80	1.63	1.33	2.75
	- Diluted (not annualized)*	0.85	0.78	0.80	1.63	1.33	2.75

NOTES :

- The above results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on November 06, 2024.
- The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the Stock Exchange websites i.e. www.bseindia.com and on company's website www.sriamarnathfinance.in.
- The Statutory Auditors of the Company has carried Limited Review of the Financial Results pursuant to the Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015.

For Sri Amarnath Finance Limited
Sd/-
Rakesh Kapoor
Managing Director
DIN:00216016

Date: 06.11.2024
Place: Delhi

NOTICE

NOTICE is hereby given that share certificate nos. 15589 to 15683 and 17889 to 18031 holding 9500 and 14300 equity shares having distinctive nos. 1558801 to 1568300 and 1788801 to 1803100 of Ramsons Projects Limited (the "Company") under folio no. 0000058 and 0000980, registered in my name in respect of whom of whom I, Ritur Arora, have applied for issuance of duplicate share certificate to the Company. Any person who has a claim in respect of these 02 (two) folios with 23800 equity shares should lodge such claim with the Registrar: **Link Intime India Private Limited**, add.: Noble Heights, 1st Floor, Plot No. 2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi - 110058 within 15 days from publication of this Notice, failing which the Company will proceed to issue duplicate certificate(s) without further intimation.

Sd/-
Ritur Arora
Shareholder/Applicant

NOTICE

NOTICE is hereby given that share certificate no. 30085 holding 21200 equity shares having distinctive nos. from 581401 to 602600 of Ramsons Projects Limited (the "Company") under folio no. 0000938, registered in my name in respect of whom of whom I, Vinit Kumar Mittal, have applied for issuance of duplicate share certificate to the Company. Any person who has a claim in respect of this folio with 21200 equity shares should lodge such claim with the Registrar: **Link Intime India Private Limited**, add.: Noble Heights, 1st Floor, Plot No. 2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi - 110058 within 15 days from publication of this Notice, failing which the Company will proceed to issue duplicate certificate(s) without further intimation.

Sd/-
Vinit Kumar Mittal
Shareholder/Applicant

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
एक परिवार एक बैंक

BRANCH: MEERUT MAIN

PUBLIC NOTICE

Sl. No.	Locker No.	Name of the Locker Holder
1	1001562847	K S GARG VIMLA RANI / SATISH CHAND
2	1001562789	SATISH KUMAR VERMA
3	1001562382	VISHU PRAKESH KHANNA
4	1001562008	RAJU / INDU AGARWAL
5	1001562371	PREM BALA BRINDAR NATH SETH
6	1001561616	BRIJ MOHAN-BABU
7	1001562462	M K-NEELAM RAJYA
8	1001562064	GULSHAN RAI SETH
9	1001561559	KRISHAN BEHARI
10	1001562337	NAND KISHOR - SUDHA

Whereas you, the above mentioned Locker holders have committed default in payment of locker fees and contact to the branch despite various notices given by the bank on the registered address with it. You are therefore called upon to contact the branch within 90 days from the date of this notice and repay the due of the bank immediately.

Whereas, you have not cleared the dues and despite diligent and repeated follow up for recovery of dues you are still in default. Consequently, all your rights over the hired locker stands forfeited and Bank was entitled for repossession of the locker allotted to you. Whereas, in exercise of said right of repossession Bank took possession of your said locker and decided to break open the same at your cost and consequences on: 08/02/2025 (date 90 days from the date of publication of notice) at 11:00 AM (time)

You are hereby called upon to pay the dues within the stipulated time from the date of publication of this notice.

Date - 06.11.2024 PLACE: MEERUT Authorized Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
LION BUILDCON PRIVATE LIMITED
OPERATING IN REAL ESTATE CONSULTANCY ACTIVITIES AT NEW DELHI
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Lion Buildcon Private Limited CIN: U55101DL2007PTC158265
2. Address of the registered office	B-132, S/F, KH NO 776/704/508 Gali No 7, Haridwarpuri, Shahdara, East Delhi, Delhi, India, 110093
3. URL of website	Information Not Available
4. Details of place where majority of fixed assets are located	No fixed assets in the company
5. Installed capacity of main products/ services	The company is not in operation at present. Company was engaged in real estate consultancy activities
6. Quantity and value of main products/ services sold in last financial year	During the last audited financial statements on record i.e., 2021-22 and 2022-23 the Company had booked Sales Revenue of Rs. 0 (Zero).
7. Number of employees/workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For detail, please contact Mr. Gaurav Kapoor RIP at his office address given below
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility criteria is as under: The applicant should have Min Net worth of Rs. One Crore as on the date of application. A refundable Process Participation fee of Rs. Five Lacs only payable at the time of application. For further details, please contact Mr. Gaurav Kapoor RIP at his office address given below
10. Last date for receipt of expression of interest	22-11-2024
11. Date of issue of provisional list of prospective resolution applicants	27-11-2024
12. Last date for submission of objections to provisional list	02-12-2024
13. Date of issue of final list of prospective resolution applicants	07-12-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-12-2024
15. Last date for submission of resolution plans	17-12-2024
16. Process email id to submit EOI	lionbuildconrcip@rediffmail.com

Sd/-
CA GAURAV KAPOOR, Resolution Professional
Registration Number: ISBU/PA-001/JP-P01283/2016-19/12002
For Lion Buildcon Private Limited
Registered Address with IIBBI: 301, Chaudhary Complex, 9 Veer Savarkar Block, Madhuban Road, Shakarpur, East New Delhi-110092
Reg. Email ID with IIBBI: gaurav.kapoor@icai.org
Project specific office Address of Resolution Professional: 12B, Pocket-3, Mayur Vihar phase-1, East Delhi-110091
Date: 07.11.2024
Place: New Delhi
Email: lionbuildconrcip@rediffmail.com, Phone: +91 9868215520

AHLUWALIA CONTRACTS (INDIA) LIMITED
Regd. Office: Plot No. A-177, Okhla Industrial Area, Phase-I, New Delhi-110020
(CIN: L45101DL1979PLC009654)
Website: www.acinet.com
E-mail: cs.corporate@acinet.com

NOTICE

Pursuant to Regulations 29 of SEBI (Listing Obligations and Disclosures Requirements) Regulation 2015, kindly take note that the meeting of the Board of Directors will be held on Thursday, November 14, 2024 through physical/virtual video conferencing, inter-alia, to consider and take on record the Unaudited Financial Results (Standalone & Consolidated) with limited review report by the Statutory Auditors of the Company for the quarter and half year ended 30th September, 2024 and other agenda items, if any.

Further in continuation of our intimation on closure of trading window on 28th September, 2024 and pursuant to the provisions of SEBI (Prohibition of Insider Trading) Regulations, 2015, the trading window for dealing in the securities of the Company shall remain closed for all designated persons and their immediate relatives till 16th, November 2024.

For Ahluwalia Contracts (India) Ltd
Sd/-
Place: New Delhi (Vipin Kumar Tiwari)
Date: 06.11.2024 Company Secretary

AMCO INDIA LIMITED
CIN : L74899DL1987PLC029035
Regd. Office : 10795, SHOP NO. GF-7, JHANDEWALAN ROAD, REXINE BAZAAR, NABI KARIM, NEW DELHI-110055
PH : 011-23636320
Email: amco.india@gmail.com
Website: www.amcoindialimited.com

NOTICE

Notice is hereby given that in pursuance of the Regulation 29 & 33 of Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015, the meeting of the Board of Directors of the Company is scheduled to be held on Wednesday, the 13th day of November, 2024 at the Corporate Office of the Company situated at C-53/54, Sector-57, Phase III, Dist. Gautam Budh Nagar, Noida, Uttar Pradesh-201301, inter-alia, to consider and approve the unaudited Financial Results of the Company for the quarter & half year ended on 30th September, 2024.

This information is also available on the Company's website at www.amcoindialimited.com and on the website of BSE Limited at www.bseindia.com.

For Amco India Limited
Sd/-
Place : Noida, U.P Rajeev Gupta
Date : 05.11.2024 Managing Director

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the Company from one side to another of the CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of SRR CONSULTANTS PRIVATE LIMITED having its registered office at 743, Sector-19, Part-3, Akshardham Apartments, Dwarka, Delhi-110075

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government, Regional Director, Northern Region, New Delhi under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General meeting held on Tuesday, 13th August, 2024 at 11:00 a.m. at its Registered Office to enable the company to change its Registered Office from the state of "National Capital Territory (NCT) of Delhi" to the State of Haryana.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2nd Floor, Pt. Desaiyadai Antyodaya Bhawan, CGO Complex, New Delhi-110003, within (14) Fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

743, Sector-19, Pocket 3, Akshardham Apartments, Dwarka, Delhi-110075

For and on behalf of
SRR CONSULTANTS PRIVATE LIMITED
Sd/-
Sandeep Anand
Date : 06.11.2024
Place : New Delhi
DIN : 02286500

SHIVALIK SMALL FINANCE BANK LTD.
Registered Office at - Shivalik Small Finance Bank Ltd. 501, Salcon Aarum, Jasola district Centre, New Delhi, South Delhi, Delhi-110025 & Branch Office at Shivalik Small Finance Bank Ltd, Sector 18, Noida Uttar Pradesh 201301.

PUBLIC NOTICE FOR AUCTION CUM SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Appendix - IV-A [See Proviso to rule 8 (6)]

Open Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Shivalik Small Finance Bank Ltd., the Secured Creditor, will be sold "As is Where is", "As is What is" and whatever there is" on 11th December 2024 for recovery Rs. 8,88,358.89/- (Rupees Eight Lakhs Eighty Eight Thousand Three Hundred Fifty Eight and Eighty Nine Paise Only) As on 23.08.2017 plus interest & charges thereafter due to the Shivalik Small Finance Bank Ltd. secured creditor from Mrs. Vandana (Borrower) R/o- H. No. B 824, MIG Flats, Loni Road, Delhi 110093, 2. Mr. Surendra Pal W/o Mr. Kamrudin (Co-Borrower/Mortgagor) R/o- H. No. B 824, MIG Flats, Loni Road, Delhi 110093, 3. Mr. Anil Kumar (Guarantor) R/o- H. No. 107, Durga Mandir Gali, Kondali Delhi 110096.

The reserve price will be Rs. 14,40,000/- (Rupees Fourteen Lakhs Forty Thousand only) and the earnest money deposit will be 10% of Bid Amount i.e. Rs. 1,44,000/- (Rupees One Lakh Forty Thousand Only) the latter amount to be deposited with the Bank on or before 10-12-2024 by 5 PM, particulars of which are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Outstanding Amount as per Demand Notice	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)
1. Mrs. Vandana (Borrower) R/o- H. No. B 824, MIG Flats, Loni Road, Delhi 110093. 2. Mr. Surendra Pal W/o Mr. Kamrudin (Co-Borrower/Mortgagor) R/o- H. No. B 824, MIG Flats, Loni Road, Delhi 110093. 3. Mr. Anil Kumar (Guarantor) R/o- H. No. 107, Durga Mandir Gali, Kondali Delhi 110096. (Loan Account No. 100741003083)	Rs. 8,88,358.89/- (Rupees Eight Lakhs Eighty Eight Thousand Three Hundred Fifty Eight and Eighty Nine Paise Only)	All the piece and parcel of the immovable properties bearing address- Residential Freehold property measuring 150 Sq. Yds. situated at Khadra No.661 Village Gulawali Sector 162, Dadi Noida District Gautam Budh Nagar Uttar Pradesh. Property in the name of Mr. Surendra Pal W/o Mr. Kamrudin.	Rs. 14,40,000/- (Rupees Fourteen Lakhs Forty Thousand only)	10% of Reserve Price Rs. 1,44,000/- (Rupees One Lakh Forty-Four Thousand Only)

Date of Inspection of Immovable properties:- 09th December 2024, 1100 hrs - 1500 hrs

Auction Date and time of opening of Bid:- 11th December 2024, from 10:00 hrs to 12:00 hrs

Last Date for Submission of Offers / EMD:- 10th December 2024 till 5:00 pm.

For detailed terms and conditions of the sale, please refer to the link provided in Shivalik Small Finance Bank, the Secured Creditor's website https://shivalikbank.com/auCTION_of_bank_properties.php

Important Terms & Conditions of Sale:

- The property is being sold on "as is where is, whatever there and without recourse basis as such sale is without any warranties and indemnities.
- The property/documents can be inspected on the above given date and time with the Authorised Officer of the Bank.
- Bid document/Form containing all the general terms and conditions of sale can be obtained from Authorised Officer on any working day during office hours at Bank's Branch Office mentioned herein above. The intending bidders should send their sealed bids on the prescribed Bid Form to Be Authorised Officer of Bank.
- Bid to be submitted in sealed envelope mentioning the Bid for Auction property and accompanied with EMD (being 10% of the Bid Amount) by Demand Draft drawn in favour of "Shivalik Small Finance Bank Ltd.", payable at Noida on or before 10th December 2024 till 5.00 p.m. at the above-mentioned Branch office of Bank. Bids that are not filled up or Bids received beyond last date and time will be considered as invalid Bid and shall accordingly be rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, the same cannot be withdrawn. The sealed bids will be opened on 11th December 2024 at 10:00-12:00 hrs. at the above-mentioned Branch Office of Bank in the presence of the bidders present at that time and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorised officer to participate in inter-se bidding to enhance the offer price.
- The bid price to be submitted shall be above the Reserve Price and the bidder shall further improve their offer in multiple of Rs. 50,000/-. The property will not be sold below the Reserve Price set by the Authorised Officer.
- The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately not later than next working day by Demand Draft drawn in favour of Shivalik Small Finance Bank Ltd, payable at Noida and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25%, whatever the case may be, shall be forfeited by the Bank, if the successful bidder fails to adhere to the terms of sale or commits any default.
- Bank does not take any responsibility to procure any permission/NOC from any Authority or under any other law in force in respect of property offered or any other dues i.e., outstanding water/electric dues, property tax, Municipal/ Panchayat taxes or other charges if any.
- The successful bidder shall bear all expenses including pending dues of any Development Authority if any/taxes/utility bills etc. to Municipal Corporation or any other authority/agency and fees payable for stamp duty/registration fee etc. for registration of the 'Sale Certificate'
- The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice.
- Bids once made shall not be cancelled or withdrawn.
- To the best of its knowledge and information, the Bank is not aware of any encumbrances on the property to be sold except of Bank. Interested parties should make their own assessment of the property to their satisfaction. Bank does not in any way guarantee or makes any representation about the fitness/titl of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect to the aforesaid property. The notice is hereby given to the Borrower (s) / Mortgagor(s)/ Guarantor(s), to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
- The immovable property will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
- Bank is not responsible for any liabilities upon the property which is not in the knowledge of the Bank.
- The Borrower (s) / Mortgagor(s) / Guarantor(s) are hereby given **STATUTORY 30 DAYS NOTICE UNDER RULE 6(2), 8(6) & 9(1) OF THE SARFAESI ACT**, published in Hindi & English Edition in Newspaper, to discharge the liability in full and pay the dues as mentioned above along with up-to-date interest and expenses within Thirty days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagors pay the amount due to Bank, in full before the date of sale, auction is liable to be stopped. However, in such cases, Further interest will be charged as applicable, as per the Loan documents on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
- The decision of the authorized officer is final binding and un-questionable. All bidders who submitted the bid shall be deemed to have read and understood the terms and condition of auction sale and be bound by them.
- For details, help, procedure and bidding prospective bidders may contact. **Mr. Siddharth Sinha, Contact No.9811864937.**

Please note that the secured creditor, the Bank is going to issue sale notice to all the Borrower/Co-Borrowers/Guarantors/Mortgagors by POST by their addresses. In case, the same is not received by any of the parties, then this publication of sale notice may be treated as substituted mode of service.

- The Borrower/Co-Borrowers/Guarantors/Mortgagors are also hereby informed that he/they must take delivery of their household effects, lying inside the above premises/under the custody of the Bank, if any within 15 days of this publication, with prior permission, failing which the Bank shall have no liability/responsibility to the same and will dispose of all the Borrower/Co-Borrowers/Guarantors/Mortgagors risk and adjust the sale proceed towards dues.
- If the Auction fails due to any reasons whatsoever, the Company would at liberty to sell the above mortgaged properties through private treaty as per provisions mandated under SARFAESI Act, 2002.

Date: 05-11-2024 Place: Noida Sd/- Authorised Officer, Shivalik Small Finance Bank Ltd.

SHIVALIK SMALL FINANCE BANK LTD.
Registered Office at - Shivalik Small Finance Bank Ltd. 501, Salcon Aarum, Jasola district Centre, New Delhi, South Delhi, Delhi-110025 & Branch Office at Shivalik Small Finance Bank Ltd, Sector 135, Noida Uttar Pradesh 201301.

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Appendix - IV-A [See Proviso to rule 8 (6)]

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The reserve price will be Rs. 3,42,300/- (Rupees Three Lakhs Forty-Two Thousand Three Hundred Only) and the earnest money deposit will be 10% of Bid Amount i.e. Rs. 34,230/- (Rupees Thirty-Four Thousand Two Hundred and Thirty Only) the latter amount to be deposited with the Bank on or before 10-12-2024 by 5 PM, particulars of which are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Outstanding Amount as per Demand Notice	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)
1. Mr. Hasan Mau S/o Mr. Kamrudin (Borrower) R/o- H. No.315, Nai Abadi GT Road Opposite Mehirhoj Balika Inter College Lane Ward 24, Dadi, Gautam Budh Nagar Uttar Pradesh 203207 2. Mrs. Idiya W/o Mr. Kamrudin (Co-Borrower/Mortgagor) R/o- H. No. 315, Nai Abadi GT Road Opposite Mehirhoj Balika Inter College Lane Ward 24, Dadi, Gautam Budh Nagar Uttar Pradesh 203207 3. Mr. Salimuddin S/o Sonim R/o- H.No.445/6, Electricity Pol House (Guarantor) Near Bilal Masjid, Nai Abadi Dadi, Gautam Budh Nagar Uttar Pradesh 203207 4. Mr. Sonim S/o Jumma (Guarantor) R/o- H. No. 445/6, Near Bilal Masjid Nai Abadi, Dadi, Gautam Budh Nagar Uttar Pradesh 203207 (Loan Account No. 101641002716)	Rs. 7,52,055.14/- (Rupees Seven Lakhs Fifty Two Thousand Fifty Five and Fourteen Paise Only)	All the piece and parcel of the immovable properties bearing address- Residential Freehold property measuring 60 Sq. Yrds. i.e. 50.16 Sq.Mtrs. situated at Khadra No. 770, Mohalla Maywatsyan, Village Dadi, Tehsil Dadi, Distt. Gautam Budh Nagar, Uttar Pradesh-203207.	Rs. 3,42,300/- (Rupees Three Lakhs Forty-Two Thousand Three Hundred Only)	10% of Reserve Price Rs. 34,230/- (Rupees Thirty-Four Thousand and Thirty Only)

Date of Inspection of Immovable properties:- 09th December 2024, 1100 hrs - 1500 hrs

Auction Date and time of opening of Bid:- 11th December 2024, from 10:00 hrs to 12:00 hrs

Last Date for Submission of Offers / EMD:- 10th December 2024 till 5:00 pm.

For detailed terms and conditions of the sale, please refer to the link provided in Shivalik Small Finance Bank, the Secured Creditor's website https://shivalikbank.com/auCTION_of_bank_properties.php

Important Terms & Conditions of Sale:

- The property is being sold on "as is where is, whatever there and without recourse basis as such sale is without any warranties and indemnities.
- The property/documents can be inspected on the above given date and time with the Authorised Officer of the Bank.
- Bid document/Form containing all the general terms and conditions of sale can be obtained from Authorised Officer on any working day during office hours at Bank's Branch Office mentioned herein above. The intending bidders should send their sealed bids on the prescribed Bid Form to Be Authorised Officer of Bank.
- Bid to be submitted in sealed envelope mentioning the Bid for Auction property and accompanied with EMD (being 10% of the Bid Amount) by Demand Draft drawn in favour of "Shivalik Small Finance Bank Ltd.", payable at Noida on or before 10th December 2024 till 5.00 p.m. at the above-mentioned Branch office of Bank. Bids that are not filled up or Bids received beyond last date and time will be considered as invalid Bid and shall accordingly be rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, the same cannot be withdrawn. The sealed bids will be opened on 11th December 2024 at 10:00-12:00 hrs. at the above-mentioned Branch Office of Bank in the presence of the bidders present at that time and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorised officer to participate in inter-se bidding to enhance the offer price.
- The bid price to be submitted shall be above the Reserve Price and the bidder shall further improve their offer in multiple of Rs. 50,000/-. The property will not be sold below the Reserve Price set by the Authorised Officer.
- The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately not later than next working day by Demand Draft drawn in favour of Shivalik Small Finance Bank Ltd, payable at Noida and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as

